

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 2239/2019

New Delhi this the 30th day of July, 2019

**Hon'ble Mr. Pradeep Kumar, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Jaswant Kumar,
Working as Grade – IV (Dass),
Group 'C' Aged 52 years,
S/o Late Banarsi Dass,
R/o H/76 B, Dilshad Garden,
Delhi – 110095.

... Applicant

(By Advocate: Mr. Asish Nischal)

Versus

1. Government of NCT of Delhi,
Through its Chief Secretary,
5th Level, 'A' Wing,
Delhi Secretariat,
IP Estate, New Delhi – 110002.
2. The Secretary,
Services Department,
5th Level, 'A' Wing,
Delhi Secretariat,
IP Estate, New Delhi – 110002.
3. The Registrar,
O/o The Registrar Co-operative Societies,
Government of NCT of Delhi,
Old Court Building,
Parliament Street,
New Delhi – 110001.

... Respondents

ORDER (ORAL)**Mr. R.N. Singh, Member (J)**

Heard the learned counsel for the applicant.

2. The applicant has filed the present OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief(s):-

"a) Respondent may kindly be directed to conclude the present disciplinary proceedings, pending against the applicant w.e.f. 23.05.2018, within eight weeks;

b) pass any order/relief/direction(s) as this Hon'ble Tribunal may deem fit and proper in the interests of Justice in favour of the applicant."

3. Learned counsel for the applicant submits that the respondents have initiated a disciplinary proceeding against the applicant under Rule 14 of the CCS (CCA) Rules, 1965 by issuing a charge memorandum dated 23.05.2018 (Annexure A-1). In pursuance of the said memorandum, the inquiry is stated to have been completed and the Inquiry Officer has submitted his report before the Disciplinary Authority on 17.01.2019. The charges have been proved.

4. The applicant has submitted a representation dated 21.05.2019 (Annexure A-2). The grievance of the applicant is that even after lapse of more than 06 months, the Disciplinary Authority has not taken final decision in the matter.

5. Learned counsel for the applicant submits that the applicant shall be satisfied if the OA is disposed of at this stage itself with directions to the Respondent Nos. 02 and 03 to take final decision in the matter and pass appropriate reasoned and speaking order.
6. In view of the above, without going into the merits of the case, we dispose of the OA with directions to the Respondent Nos. 02 and 03 to take a final decision in the matter of aforesaid charge memorandum dated 23.05.2018 as expeditiously as possible and, in any case, within 03 months of receipt of a certified copy of this order. There shall be no order as to costs.

(R.N. Singh)
Member (J)

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(Pradeep Kumar)
Member (A)